

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 8/MP/2015**

**Coram:**

**Shri Gireesh B.Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S.Bakshi, Member**

**Date of Hearing: 3.2.2015**

**Date of Order: 9.2.2015**

**In the matter of**

Petition under Regulation 3 (12) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for seeking confirmation of COD on 31.3.2014 or alternatively under Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State Transmission and Related matters) Regulations, 2009 and its amendments for allowing injection of infirm power from 1x600 MW Unit-I for a period up to June 2015.

**And**

**In the matter of**

Korba West Power Company Limited  
Chhote Bhandar,  
P.O. Bade Bhandar, Tensil : Pussore,  
Distt: Raigarh, Chhattisgarh-496 100

**....Petitioner**

**Vs**

Central Electricity Authority  
Sewa Bhawan, R.K.Puram,  
New Delhi-110 066

Western Regional Load Despatch Centre  
F-3, MIDC Area,  
Marole, Andheri (East), Mumbai-400 093

Western Regional Power Committee  
F-3, MIDC Area,  
Marole, Andheri (East), Mumbai-400 093

**..Respondents**



**Parties present:**

Nemo

**ORDER**

The petitioner, Korba West Power Company Limited has filed the present petition with the following prayers to:

"(a) Confirm 31.3.2014 as COD for 600 MW of the petitioner's KWTPS achieved in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009;

(b) Alternatively, permission may be granted for injection of infirm power under Regulation 8 (7) of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State Transmission and Related matters) Regulations, 2009 for a further period up to June 2015 in line with the recommendation of CEA;

(c) Delay in filing this petition may be condoned; and

(d) Pass such further order(s) as it may deem fit in the circumstances mentioned above."

2. None was present on behalf of the petitioner and the respondents despite notice.

3. The petitioner vide its letter dated 2.2.2015 has sought permission of the Commission to withdraw the present petition.

4. The prayer of the petitioner is allowed. Accordingly, Petition No. 8/MP/2015 is disposed of as withdrawn.

Sd/-

**(A.S.Bakshi)**  
Member

sd/-

**(A.K.Singhal)**  
Member

sd/-

**(Gireesh B. Pradhan)**  
Chairperson

